

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).523/2024

KISHAN CHAND JAIN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.185133/2024-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

Date : 27-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 A similar petition instituted by the petitioner [Writ Petition (Civil) No 453 of 2024] has been disposed of on 24 July 2024 by this Court in terms of the following order:

- “1 The direction sought in the Public Interest Litigation for the Union of India to incorporate all Tribunals into the National Judicial Data Grid (NJDG) cannot be issued as it stands. The NJDG is a part of the E-Courts Project which is a distinct administrative project in terms of the sanction issued by the Government of India.
- 2 The petitioner would, however, be at liberty to pursue any other remedies which he has in that regard.
- 3 The petitioner would be also at liberty to move the Central Government at an appropriate level.
- 4 The Writ Petition is accordingly disposed of.

- 5 Pending applications, if any, stand disposed of.”
- 2 In view of the above order, we are not inclined to entertain the petition on the same subject. The petition is dismissed. However, it would be open to the petitioner to pursue his proposals before the government.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR